

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 1518 of 2019

IN THE MATTER OF:

Pallavi Priadarshini Kaul **...Appellant**

Versus

Vinod Kumar Kothari & Ors. **...Respondents**

Present:

For Appellant: Mr. Arijit Mazumdar, Ms. Akanksha Kaushik, Mr. Shambo Nandy and Mr. Devesh Ajmani, Advocates

**For Respondent: Mr. Ratnanko Banerjee, Senior Advocate for R-4
Pratiksha Mishra and Nilanjan Bhattacharjee, Advocates
for R-4
Mr. Sudipto Sarkar, Senior Advocate
Mr. Anirudh Wadhwa and PCS Bunny Sehgal, Advocates
for R-1**

With

Company Appeal (AT) (Insolvency) No. 44 of 2020

IN THE MATTER OF:

Rajive Kaul **...Appellant**

Versus

Vinod Kumar Kothari & Ors. **...Respondents**

Present:

For Appellant: Mr. Arijit Mazumdar, Ms. Akanksha Kaushik, Mr. Shambo Nandy and Mr. Devesh Ajmani, Advocates

**For Respondent: Mr. Ratnanko Banerjee, Senior Advocate for R-4
Pratiksha Mishra and Nilanjan Bhattacharjee, Advocates
for R-4
Mr. Sudipto Sarkar, Senior Advocate
Mr. Anirudh Wadhwa and PCS Bunny Sehgal, Advocates
for R-1**

ORDER

20.01.2020 For filing of Rejoinder in both the matters by the Appellant.

At request the matter is adjourned to **05th February, 2020**.

[Justice Venugopal M.]
Member (Judicial)

[V. .P Singh]
Member (Technical)

pks/nn